

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No. 526/2019
(E.A. No. 34/2023)**

Mahesh Chandra Saxena

...Applicant

Versus

Central pollution Control Board &Anr.

...Respondents

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Filed through



Richa Kapoor, Advocate
Addl. Standing Counsel,
Delhi Jal Board

New Delhi
Date: 21.08.2025

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No. 526/2019
(E.A. No. 34/2023)**

Mahesh Chandra Saxena

...Applicant

Versus

Central pollution Control Board &Anr.

...Respondents

AFFIDAVIT

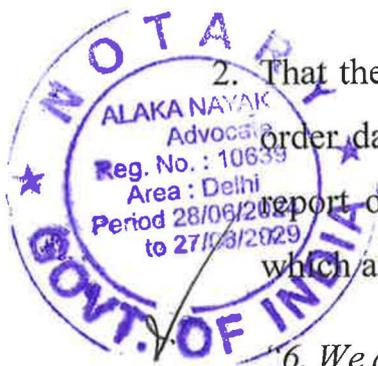
I, Kaushal Raj Sharma, S/o Sh. Ram Gopal Sharma, aged about 47 Yrs, designated as Chief Executive Officer, Delhi Jal Board, at Govt. of N.C.T. of Delhi Jhandewalan, karol bagh New Delhi-110005, solemnly affirm and sincerely state as follows:

1. That the present affidavit is being filed on the behalf of Delhi Jal Board (DJB) in compliance of directions issued by the Hon'ble Tribunal vide order dated 30.04.2025. The True Copy of Order dated 30.04.2025 passed by the Hon'ble Tribunal is annexed herein as **Annexure-A**.

2. That the captioned matter herein pertains to the execution of Hon'ble NGT order dated 11.09.2019 wherein the Hon'ble Tribunal after considering the report of the committee had issued some directions, the relevant paras of which are reproduced as under:

6. We are satisfied that the suggestions of the Committee need to be accepted for protection of the environment.

7. Accordingly, we direct that the suggestions of the Committee be acted upon. RWHS may not be installed close to storm water drains to avoid



contamination of ground water in the process of recharging the ground water from the RWHS. Piezometers be installed near the RWHS for monitoring of ground water level and water quality of recharged water. Separators be installed to separate pollutants before recharging. Depth of the borewells should be at least 5m above the Static Water Table. Deficient RWHS be closed.

8. *In light of observations of the Committee, the Delhi Jal Board (DJB), Delhi Development Authority (DDA), Public Works Department (PWD), Delhi, New Delhi Municipal Corporation (NDMC) and South Delhi Municipal Corporation (SDMC) are directed to take appropriate remedial measures for mitigation."*

The True Copy of Order dated 11.09.2019 passed by the Hon'ble Tribunal is annexed herein as **Annexure-B**.

3. That Hon'ble Tribunal in its order dated 16.01.2025 on the statement made by Sh. Brijesh Kumar, Executive Engineer present on behalf of DJB observed/directed as under:



9. *Mr. Brijesh Kumar, Executive Engineer, DJB present to assist the Advocate for the DJB has submitted that piezometer is not required to be installed. We are surprised to hear such a statement which runs completely counter to directions of the Tribunal contained in the order dated 11.09.2019 passed in OA No.526/2019 of which execution has been sought. We are surprised that higher authorities have sent such an official for instructing the Counsel who is not even aware of the order of the Tribunal. Hence, CEO DJB is required to look into this issue and take appropriate action against the instructing officer present in the NGT who has made such a statement without even looking at the order of the*

Tribunal."

The True Copy of Order dated 16.01.2025 passed by the Hon'ble Tribunal is annexed herein as **Annexure-C**.

4. That the Hon'ble Tribunal vide its order dated 30.04.2025 through relevant paras as under observed/directed as follows:

"5. Learned Counsel for the DJB has submitted, on instructions, that the installation of piezometer in those RWHS which are in close vicinity is not possible. No reason in this regard has been disclosed and on being specifically asked by Tribunal, the name of the instructing authority has also not been disclosed. Counsel for the DJB has vaguely stated that in terms of the above direction, some factual inquiry is in progress against Mr. Brijesh Kumar, Executive Engineer, DJB. It has not been disclose as to what kind of factual inquiry is going when a statement was made by the said Executive Engineer before the Tribunal contrary to the Tribunal's order, which was not complied with for almost six years, and the same was recorded in the proceedings of the Tribunal dated 16.01.2025"



- 6. The CEO, DJB is directed to file the personal affidavit disclosing the status of compliance of the orders of the Tribunal dated 11.09.2019 as also 16.01.2025 and the reason for non-compliance of these orders till now. Let this affidavit be filed within four weeks, failing which the CEO, DJB will virtually appear before the Tribunal on the next date of hearing."*

5. That regarding factual enquiry against Sh. Brijesh Kumar, Executive Engineer, DJB on his statement, guidelines/norms for installation of piezometers near RWH structures were sought from Office In-charge, CGWB vide letter no. DJB/CE(GW)/2025/154 dated 05.05.2025 from Chief Engineer(Ground Water).

The True Copy of letter/communication dated 05.05.2025 to Office In-charge,

CGWB is annexed herein as **Annexure-D**.

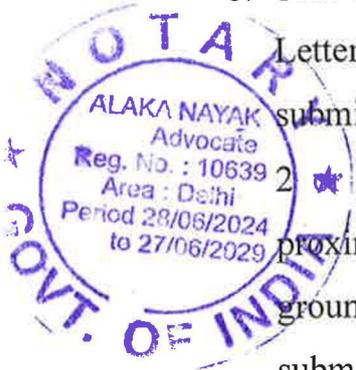
6. That CGWB vide its letter no. 24-34/CGWB/SUO/ND/SS/2025-75 dated 15.05.2025 replied to the above letter stating that "*As per the SOP of Ground Water Quality for urban areas, there should be one piezometer per 5 sq. Km for monitoring of ground water quality and ground water levels*".

The True Copy of letter dated 14.05.2025 from Office In-charge, CGWB along with approved SOPs is annexed herein as **Annexure-E**.

7. That Sh. Birjesh Kumar was directed to explain his position in the matter regarding his submission as brought out in para 9 of Hon'ble order dated 16.01.2025 from CE (GW) vide Memorandum letter No. F-5/CE (GW)/2025/05 dated 15.07.2025

The True Copy of Memorandum dated 15.07.2025 from CE (GW) is annexed herein as **Annexure-F**.

8. That Sh. Birjesh Kumar tendered his reply to the above Memorandum vide Letter No. DJB/EE (RWH)-I/2025/667 dated 18.07.2025. Sh. Birjesh Kumar submitted that during the hearing, he made the statement that in cases where more Rain Water Harvesting Structure which are located in close proximity, one piezometer can serve the very purpose of monitoring the ground water level and that Sh. Brijesh Kumar, Executive Engineer, DJB submitted that the Hon'ble Court might have misinterpreted with his statement made in the hearing dated 16.01.2025. Sh. Birjesh Kumar has also submitted unconditional apology for the inconvenience caused to the Hon'ble Tribunal along with the assurance that such instances will not occur in future.



The True Copy of Reply dated 18.07.2025 to the Memorandum from CE (GW) is annexed herein as **Annexure-G**.

9. A meeting notice was sent to Member Secretary, CPCB, Regional Director, CGWB and Member Secretary, DPCC dated 28.07.2025 to review the suggestions submitted before Hon'ble NGT in O.A. No. 526/2019 for 31.07.2025.

The True Copy of Meeting notice dated 28.07.2025 along with suggestions of the committee submitted by DPCC is annexed herein as **Annexure-H**.

10. That in the meeting dated 31.07.2025, the directions of the Hon'ble NGT were deliberated and the committee members unanimously concluded that:

1. *To avoid contamination, installation of RWHSs within storm water drains should not be allowed.*
2. *In the case of clustered recharge, one Piezometer is sufficient for monitoring of groundwater level where rain water harvesting structures are in close proximity.*

3. *As per SOPs of ground water quality monitoring framework of CGWB, one Piezometer is enough to serve the purpose of monitoring of Ground Water quality and Ground Water Levels for Rain Water Harvesting Structures which are located in closed vicinity in urban areas, One piezometer per 5 Sq. Km, buffer zone is sufficient for monitoring of Ground Water quality and Ground Water Levels.*

4. *Separator is required to be installed to bypass the first rain from entering in to the RWH structure to avoid contamination of the Groundwater.*

The True Copy of Minutes of Meeting dated 31.07.2025 and attendance sheet is annexed herein as **Annexure-I**.



11. Delhi Jal Board has installed 95 piezometers in the premises of STP /WTP/SPS/BPS/UGR of Delhi Jal board for monitoring of ground water level and water quality of recharged water. The same has been placed in Hon'ble Tribunal by way of affidavit from Sh. Gajendra Tomar, Chief Engineer (Ground Water) dated 08.05.2024.

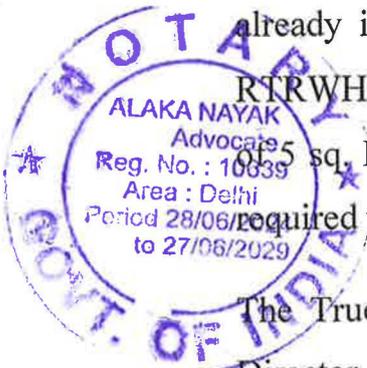
12. That EE (RWH)-I vide letter/communication no. DJB/EE (RWH)-I/2025/656 dated 16.07.2025 for mapping of piezometers installed by DJB and Verification of coverage for DJB Rain Water Harvesting Systems as per Guidelines/SOPs to SUO, CGWB.

The True Copy of letter/communication dated 16.07.2025 to SUO, CGWB annexed herein as **Annexure-J**.

13. That CGWB vide its letter no. 24-34/CGWB/SUO/ND/SS/2025-249 dated 05.08.2025 replied that after mapping all the 600 RTRWHS of DJB with the already installed/proposed piezometers by CGWB, DJB and DMRC, 141 RTRWHS are not covered under the monitoring wells by taking buffer zone of 5 sq. Km. (As per SOPs of CGWB), for which 47 Nos. Piezometers are required to be installed to cover all recharge structures of DJB.

The True Copy of letter/communication dated 05.08.2025 from Regional Director, CGWB annexed herein as **Annexure-K**.

14. That a D.O. letter No. DJB/CEO/2025/D-663-664 dated 08.08.2025 has been written from CEO, DJB to The Chairman, CGWB with a request for installation of Piezometers as Deposit work to cover remaining 141 RTRWHS within 5.0 sq. km. buffer zone.



The True Copy of letter/communication dated 08.08.2025 from CEO, DJB to Chairman, CGWB annexed herein as **Annexure-L**.

15. That I tender an unqualified and sincere apology to the Hon'ble Tribunal for the delay in compliance and respectfully assure this Hon'ble Tribunal that all necessary efforts are being made to ensure full compliance at the earliest. And in view of the filing of this personal affidavit, and in light of the genuine steps being taken towards compliance, I respectfully seek exemption from virtual/personal appearance before this Hon'ble Tribunal on the next date of hearing.

16. I state that the contents of the aforesaid documents enclosed alongwith this affidavit are true and correct and duly verified by the undersigned and have been supplied by me to the counsel to be annexed herewith.

I further state that Delhi Jal Board shall remain duty bound by any direction or order by this Hon'ble Tribunal as and when directed.



[Signature]
DEPONENT

VERIFICATION

21 AUG 2025

Verified at New Delhi on this 21 day of August, 2025 that the contents of the above affidavit are true and correct to my knowledge and as derived from the record maintained by Delhi Jal Board and nothing material has been concealed therefrom.

I identified the deponent who has signed in my presence.
I.D.No. 000025

CERTIFIED THAT THE DEPONENT
Shri/Smt./Km..... *Kulwant Singh Jm.*
S/o, W/o R/o.....
Identified by *[Signature]*
Has solemnly sworn at
Delhi on.....
That the contents of the affidavit which
have been read & explained to him/her
are true & correct to his/her knowledge

[Signature]
DEPONENT

21 AUG 2025

NOTARY

Item No. 09

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Execution Application No. 34/2023

In

Original Application No. 526/2019

Mahesh Chandra Saxena

Applicant

Versus

Central Pollution Control Board & Ors.

Respondent(s)

Date of hearing: 30.04.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Rahul Khurana, Mr. Hasil Jain & Mr. Satish Kumar, Advs. for Applicant in E.A 34/2023 with Mr. Mahesh Chandra Saxena, Applicant in Person

Respondent: Mr. Gigi. C. George & Mr. Sunil Kumar, Advs. for CGWA
Ms. Puja S. Kalra & Mr. Virendra Singh, Advs. for MCD
Mr. Narender Pal Singh & Ms. Isha Behl, Advs. for DPCC
Mr. Raj Kumar, Adv. for NDMC (Through VC)
Ms. Jyoti Mendiratta & Ms. Ananya Basudha, Advs. for PWD, GNCTD
Ms. Richa Kapoor & Ms. Atika Singh, Advs. for DJB
Ms. Kritika Gupta, Adv. for DDA (Through VC)

ORDER

1. By this execution application, the Applicant is seeking compliance of the order of the Tribunal dated 11.09.2019 passed in OA No. 526/2019.

2. The issue considered in the OA was in respect of the ground water recharge through Rain Water Harvesting Systems (RWHS) by the concerned respondent authorities. The Tribunal after considering the report of the Committee had issued the following directions:

"xxxxxx.....xxx
6. We are satisfied that the suggestions of the Committee need to be accepted for protection of the environment.

7. Accordingly, we direct that the suggestions of the Committee be acted upon. RWHS may not be installed close to storm water drains to avoid contamination of ground water in the process of recharging the ground water from the RWHS. Piezometers be installed near the RWHS for monitoring of ground water level and water quality of recharged water. Separators be installed to separate pollutants before recharging. Depth of the borewells should be at least 5m above the Static Water Table. Deficient RWHS be closed.

8. In light of observations of the Committee, the Delhi Jal Board (DJB), Delhi Development Authority (DDA), Public Works Department (PWD), Delhi; New Delhi Municipal Corporation (NDMC) and South Delhi Municipal Corporation (SDMC) are directed to take appropriate remedial measures for mitigation."

3. When this execution application was taken up on 16.01.2025, the Tribunal took note of the compliance by each of the respondent authorities, i.e., DJB, MCD, DPCC, DDA, PWD and NDMC and had found that the DJB, MCD, DPCC, PWD, NDMC and DDA had not complied with the order of the Tribunal.

4. So far as the DJB is concerned, Mr. Brijesh Kumar, Executive Engineer, DJB present in the Tribunal on the previous date, had taken the stand that the piezometers were not required to be installed, therefore, the Tribunal on 16.01.2025 had observed/directed as under:

"xxx.....xxx.....xxx
 9. Mr. Brijesh Kumar, Executive Engineer, DJB present to assist the Advocate for the DJB has submitted that piezometer is not required to be installed. We are surprised to hear such a statement which runs completely counter to directions of the Tribunal contained in the order dated 11.09.2019 passed in OA No.526/2019 of which execution has been sought. We are surprised that higher authorities have sent such an official for instructing the Counsel who is not even aware of the order of the Tribunal. Hence, CEO DJB is required to look into this issue and take appropriate action against the instructing officer present in the NGT who has made such a statement without even looking at the order of the Tribunal."

5. Learned Counsel for the DJB has submitted, on instructions, that the installation of piezometer in those RWHS which are in close vicinity is not possible. No reason in this regard has been disclosed and on being

specifically asked by Tribunal, the name of the instructing authority has also not been disclosed. Counsel for the DJB has vaguely stated that in terms of the above direction, some factual inquiry is in progress against Mr. Brijesh Kumar, Executive Engineer, DJB. It has not been disclosed as to what kind of factual inquiry is going when a statement was made by the said Executive Engineer before the Tribunal contrary to the Tribunal's order, which was not complied with for almost six years, and the same was recorded in the proceedings of the Tribunal dated 16.01.2025.

6. The CEO, DJB is directed to file the personal affidavit disclosing the status of compliance of the orders of the Tribunal dated 11.09.2019 as also 16.01.2025 and the reason for non-compliance of these orders till now. Let this affidavit be filed within four weeks, failing which the CEO, DJB will virtually appear before the Tribunal on the next date of hearing.

7. So far as the CGWA is concerned, after the previous order the CGWA had filed the action taken report dated 29.04.2025 enclosing therewith Annexure-I showing the installation of RWHS in the following five structures:

- i. CGWB, SUO, Wing -3, West Block -II, R.K. Puram Sector-1.
- ii. Jahapnanah City Forest, Greater Kailash, Chirag Delhi New Delhi, Recharge trench with 3 recharge bore well.
- iii. Jahapnanah City Forest, Greater Kailash, Chirag Delhi New Delhi, Recharge trench with 3 recharge bore well.
- iv. Jahapnanah City Forest, Greater Kailash, Chirag Delhi New Delhi, Recharge trench with 3 recharge bore well.
- v. Astha Kunj Park, Sant Nagar, East of Kailash, New Delhi, Delhi 110048.

8. A perusal of details disclosed in Annexure-I reveals that the work of constructing the RWHS in the above structures started only in September, 2024 and in four structures out of five, there is no

information available about the recharge capacity of the structure. Learned Counsel for the CGWA, on instructions, has stated that these are the only five buildings/structures available with the CGWA.

9. So far as the NDMC is concerned, learned Counsel for the NDMC has stated that 262 RWHS have been installed, but he could not disclose the number of structures/buildings under the control of NDMC. He has submitted that it is not known as to how many buildings/structures are with the NDMC wherein the RWHS are to be installed.

10. Learned Counsel for the DDA had appeared virtually, but she is not properly audible, therefore, we could not make out her submissions.

11. We feel that the respondent authorities are not serious in complying with the order of the Tribunal. Learned Counsel appearing for the Applicant has submitted that almost six years have passed, the order of the Tribunal is not complied with and even now the authorities are not serious in complying with the order of the Tribunal, therefore, Applicant is taking steps to prosecute them in terms of the provisions of the NGT Act.

12. List on 03.09.2025.

Prakash Shrivastava, CP

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

April 30, 2025
Execution Application No. 34/2023
In Original Application No. 526/2019
dv..

Item No. 10

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 526/2019

Mahesh Chandra Saxena

Applicant(s)

Versus

Central Pollution Control Board & Anr.

Respondent(s)

Date of hearing: 27.08.2019

Date of uploading of order: 11.09.2019

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

For Applicant(s): Mr. Rahul Khurana, Advocate

For Respondent(s): Mr. Narender Pal Singh, Advocate for DPCC and
Mr. Dinesh Jindal, L.O. for DPCC**ORDER**

1. The question for consideration is whether groundwater recharge by Delhi Jal Board (DJB) and Delhi Development Authority (DDA), Public Works Department (PWD) Delhi, New Delhi Municipal Council (NDMC), South Delhi Municipal Corporation (SDMC) through rain water harvesting structures is not scientific and is resulting in contamination of groundwater.
2. Vide order dated 31.05.2019, this Tribunal constituted a joint Committee of the Central Pollution Control Board (CPCB), the Delhi Pollution Control Committee (DPCC) and the Central Ground Water

Board (CGWB) to take samples of groundwater and study the methodology of groundwater recharge undertaken.

3. Accordingly, report dated 08.07.2019 and additional action taken report dated 13.08.2019 have been filed by the DPCC. The Committee conducted inspections on 01.07.2019, 02.07.2019, 04.07.2019, 11.07.2019, 19.07.2019 and 22.07.2019 in the concerned areas and collected water samples from the Rain Water Harvesting Systems (RWHS) and nearby ground water sources.

4. The observations of the Committee after considering the reports of the samples are:

- a. *In two areas Mehrauli - Gurgaon Road and Samalkha - Dwarka Road, RWHSs were found installed within the Storm Water Drains on sides of the road. The present RWHSs operating agencies i.e. PWD and DDA were not able to take proper measures to prevent pollutants reaching in these Storm Water Drains. The contaminated water was flowing in these drains.*
- b. *In the area Mehrauli - Gurgaon Road, the sewage was found flowing in the storm water drains and thus, sewage is being recharged into ground water through the RWHSs installed in the Storm Water Drain by NHAI and presently maintained by PWD.*
- c. *The RWHSs were found dry at the locations namely 'New Delhi Municipal Council Area from 11 Murthi Statue to Talkatora Stadium (Mother Teresa Crescent Road)', 'Sarvodya Kanya Vidhyalay Aaya Nagar', 'Mega Housing behind D-6, Vasant Kunj, in front of Tower N-2' and 'Baba Saheb Ambedkar Hospital'.*
- d. *During the inspections, it was observed that most of the RWHSs operating agencies are not doing periodical maintenance of the RWHSs. Thus, the goals of installation of RWHSs are not being fulfilled.*
- e. *The water analysis reports of the samples taken from RWHSs and from nearby ground water sources, wherever available, reveals that in most of the places polluted water is being recharged into ground water through RWHSs. However, the water quality of the samples taken from*

nearby ground water sources, wherever available, were not found contaminated.

- f. The operating agencies of RWHSs, which were inspected, didn't approach DJB for technical assistance regarding design of RWHSs installed."*

5. In the light of above, the Committee has suggested as follows:

- "a. Water analysis reports reflect that the samples taken from Rain Water Harvesting Structures (RWHSs) were found contaminated. However, samples taken from nearby ground water sources, wherever available, were found non-contaminated. Therefore, the Committee came to a conclusion that at present there is no evidence of ground water contamination, because of faulty RWHSs.*
- b. The installation of RWHSs within Storm Water Drains having Contaminants should not be allowed.*
- c. Rain Water Harvesting by pollutants/contaminated water must be stopped and the owners/owning agencies of RWHSs should properly maintain their RWHSs to prevent recharging by contaminated water.*
- d. The Committee also suggested that piezometer should be installed near the RWHSs for monitoring of Ground Water Level and Water Quality of recharging water. It was also suggested that proper separators should be installed to separate the pollutants before recharging the RWHSs by polluted water such as surface run-off.*
- e. Depth of recharge bore well should be at least 5m above the Static Water Table of the area. However, it should not be made compulsory considering the geological aspects and static ground water level of the area.*
- f. The guidelines regarding installation of RWHSs are available at DJB website and these guidelines are required to be strictly followed by the agencies/persons installing/ installed RWHSs in Delhi."*

6. We are satisfied that the suggestions of the Committee need to be accepted for protection of the environment.

7. Accordingly, we direct that the suggestions of the Committee be acted upon. RWHS may not be installed close to storm water drains to

avoid contamination of ground water in the process of recharging the ground water from the RWHS. Piezometers be installed near the RWHS for monitoring of ground water level and water quality of recharged water. Separators be installed to separate pollutants before recharging. Depth of the borewells should be at least 5m above the Static Water Table. Deficient RWHS be closed.

8. In light of observations of the Committee, the Delhi Jal Board (DJB), Delhi Development Authority (DDA), Public Works Department (PWD), Delhi; New Delhi Municipal Corporation (NDMC) and South Delhi Municipal Corporation (SDMC) are directed to take appropriate remedial measures for mitigation.

The application is accordingly disposed of.



Adarsh Kumar Goel, CP

S.P. Wangdi, JM

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

September 11, 2019
Original Application No. 526/2019
DV

Item No. 02

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Execution Application No. 34/2023

In

Original Application No. 526/2019

Mahesh Chandra Saxena

Applicant

Versus

CPCB & Ors.

Respondent(s)

Date of hearing: 16.01.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: Mr. Rahul Khurana, Mr. Hasil Jain & Mr. Satish Kumar, Advs. for Applicant in E.A 34/2023 with Mr. Mahesh Chandra Saxena, Applicant in Person

Respondent: Mr. Gigi. C. George, Adv. for CGWA
Ms. Puja S. Kalra & Mr. Virendra Singh, Advs. for MCD
Mr. Narender Pal Singh & Ms. Anjali, Advs. for DPCC
Mr. Raj Kumar, Adv. for NDMC
Ms. Jyoti Mendiratta & Ms. Ananya Basudha, Advs. for PWD, GNCTD
Ms. Richa Kapoor & Ms. Atika Singh, Advs. with Mr. Brijesh Kumar, Executive Engineer, DJB

ORDER

1. By this execution application, applicant is seeking compliance of the order dated 11.09.2019 passed in OA No. 526/2019.
2. Applicant had filed the original application raising the issue that ground water recharge by Delhi Jal Board (DJB), Delhi Development Authority (DDA), Public Works Department (PWD), New Delhi Municipal Council (NDMC), South Delhi Municipal Corporation (SDMC) through rain water harvesting structures was not scientific and was resulting in contamination of the ground water.

3. Tribunal by order dated 31.05.2019 had constituted a joint committee and joint committee had submitted the report making following suggestions:-

- a. *Water analysis reports reflect that the samples taken from Rain Water Harvesting Structures (RWHSs) were found contaminated. However, samples taken from nearby ground water sources, wherever available, were found non-contaminated. Therefore, the Committee came to a conclusion that at present there is no evidence of ground water contamination, because of faulty RWHSs.*
- b. *The installation of RWHSs within Storm Water Drains having Contaminants should not be allowed.*
- c. *Rain Water Harvesting by pollutants/contaminated water must be stopped and the owners/owning agencies of RWHSs should properly maintain their RWHSs to prevent recharging by contaminated water.*
- d. *The Committee also suggested that piezometer should be installed near the RWHSs for monitoring of Ground Water Level and Water Quality of recharging water. It was also suggested that proper separators should be installed to separate the pollutants before recharging the RWHSs by polluted water such as surface run-off.*
- e. *Depth of recharge bore well should be at least 5m above the Static Water Table of the area. However, it should not be made compulsory considering the geological aspects and static ground water level of the area.*
- f. *The guidelines regarding installation of RWHSs are available at DJB website and these guidelines are required to be strictly followed by the agencies/persons installing/ installed RWHSs in Delhi."*

4. Tribunal was satisfied with the suggestions of the joint committee and had accepted the suggestions and based upon the suggestions, Tribunal had directed by order dated 11.09.2019 in OA No.526/2019 as under:-

"7 Accordingly, we direct that the suggestions of the Committee be acted upon. RWHS may not be installed close to storm water drains to avoid contamination of ground water in the process of

recharging the ground water from the RWHS. Piezometers be installed near the RWHS for monitoring of ground water level and water quality of recharged water Separators be installed to separate pollutants before recharging. Depth of the borewells should be at least 5m above the Static Water Table. Deficient RWHS be closed.

8. *In light of observations of the Committee, the Delhi Jal Board (DJB), Delhi Development Authority (DDA), Public Works Department (PWD), Delhi; New Delhi Municipal Corporation (NDMC) and South Delhi Municipal Corporation (SDMC) are directed to take appropriate remedial measures for mitigation."*

5. In the execution application, applicant has alleged that above directions of the Tribunal were not complied with. Accordingly, Tribunal on 01.12.2023 had issued notices to Delhi Jal Board through the CEO, Delhi Development Authority (DDA), Public Works Department (PWD), Delhi, New Delhi Municipal Council (NDMC), South Delhi Municipal Corporation (SDMC), Central Ground Water Authority (CGWA) and Delhi Pollution Control Committee (DPCC). Replies on behalf of some of the above respondents have been filed.

6. Reply filed by DJB dated 08.05.2024 reflects the position as under:-

<i>Sr. No.</i>	<i>Questions</i>	<i>Answers</i>
1.	<i>Number of RWHS erected along with the location details and contact details of the officer responsible for maintaining</i>	<i>DJB has erected 594 nas RWISS at different locations in the premises of STP/WTP/SPS/BPS/UGR. offices etc. The list of RWISS with locations and details of their contact concerned maintenance authority is annexed as "Annexure- A"</i>
2.	<i>Whether the RWHS erected are as per the suggestions of the Committee constituted earlier by Hon'ble NGT</i>	<i>As per suggestions of the Constituted Committee, RWISSs have been erected with provision separators pollutants to of separate before recharging and none of RWHS erected near to the storm water drain. The depth of recharge</i>

		<i>bore wells in the RWHSs have been kept 5m above the static water table.</i>
3.	<i>Number of the structures erected near to the storm water drains</i>	<i>None of RWHS erected near to the storm water drain.</i>
4.	<i>Status and number of piezometers installed near the RWHS for monitoring of ground water level</i>	<i>DJB has installed 95 nos piezometers at different locations in the premises of STP/WTP/SPS/BPS/UGR for monitoring of ground water level & quality of recharged water. The list of piezometers with their locations is annexed as "Annexure- B".</i>
5.	<i>Number of Deficient RWHS</i>	<i>There is only one abandoned RWHS located in premises of UGR/BPS Prahladpur Village, as the said UGR/BPS is not in use/dilapidated/ruined condition. The abandoned RWHS is mentioned at Sr. No.26 in the list annexed as Annexure-A.</i>

7. Above chart shows that DJB has erected 594 Rain Water Harvesting System (RWHS) at different locations and but has installed only in piezometers in 95.

8. Counsel for the DJB has commenced his argument by submitting that DJB has fully complied with the order of the Tribunal but we find that such a statement is absolutely incorrect.

9. Mr. Brijesh Kumar, Executive Engineer, DJB present to assist the Advocate for the DJB has submitted that piezometer is not required to be installed. We are surprised to hear such a statement which runs completely counter to directions of the Tribunal contained in the order dated 11.09.2019 passed in OA No.526/2019 of which execution has been sought. We are surprised that higher authorities have sent such a

official for instructing the Counsel who is not even aware of the order of the Tribunal. Hence, CEO DJB is required to look into this issue and take appropriate action against the instructing officer present in the NGT who has made such a statement without even looking at the order of the Tribunal.

10. So far as Municipal Corporation of Delhi is concerned, it has filed the reply dated 18.09.2024 enclosing therewith the list of functional rainwater harvesting system/recharge pit as annexure A. A perusal, thereof, reveals that hardly in any rainwater harvesting system piezometer has been installed. Said chart does not disclose the status of installation of separators.

11. So far as DPCC is concerned, it has filed the reply dated 07.01.2025. Learned Counsel for DPCC has informed that 59 RWHS were inspected by DPCC and details relating to installation of piezometers, separators, etc; in these 59 RWHS is disclosed in annexure-1 to the said reply. A perusal of annexure-1 to the reply reveals that in hardly few of the inspected RWHS, piezometers or separators have been installed. We find that, though, DPCC has noticed that order of the Tribunal has not been complied with and piezometers and separators have not been installed and direction of the Tribunal to ensure the proper functioning of RWHS so that contamination of groundwater could be prevented is not complied with, yet DPCC has not taken any steps for imposition of environmental compensation on non-complying authorities.

12. So far as DDA is concerned, no one is present on behalf of DDA to assist the Tribunal though report dated 23.04.2024 and supplementary report dated 18.09.2024 on behalf of DDA have been filed. Along with the supplementary report of the DDA, a chart has been enclosed at page 401

which reflects that in none of the RWHS piezometers have been installed and only in few of the RWHS of DDA, separators have been installed.

13. So far as PWD, Delhi is concerned, no reply has been filed by PWD and Learned Counsel for PWD has orally informed that PWD, Delhi has set up 940 RWHS out of which only in 4 RWHS, piezometers have been installed and in none of the RWHS separators have been installed.

14. So far as NDMC is concerned, no report has been filed and no one is present to assist the Tribunal. Hence, it is presumed that NDMC has also not complied with the order and has not cared to appear before Tribunal. Mr. Rajkumar, Advocate who has later appeared for NDMC has submitted that though he had sent number of emails and communications to the NDMC to provide the details and status but no response has been received.

15. Above analysis of facts and reports clearly reveal that order of the Tribunal has not been complied with by DJB, MCD, PWD Delhi, NDMC and DDA. Hence, it will be open to the applicant to take appropriate steps to initiate prosecution for non-compliance of the order of the Tribunal against the heads of these authorities in terms of Section 26 of National Green Tribunal Act, 2010 (NGT Act, 2010).

16. In this matter CGWA has an active role to play but from the reply of the CGWA dated 16.05.2024 we noticed that CGWA has only disclosed about 4 RWHS which have been set up by it even out of these 4 RWHS only 3 piezometers along with DWLR have been installed. CGWA is also a defaulting authority in complying with the order of the Tribunal. In the reply CGWA has not made any disclosure in respect of the action taken against those who have not installed the piezometers, separators, etc; and

have not complied with the order of the Tribunal dated 11.09.2019, non-compliance of which may have resulted in contamination of the groundwater.

17. In this regard it would be relevant to take note of the order of the Hon'ble Supreme Court in the matter of M.C. Mehta vs. Union of India and Ors. reported in (1997) 11 SCC 312 whereby the Hon'ble Supreme Court had entrusted certain responsibility upon the CGWA while directing the Central Government, Ministry of Environment and Forests to constitute Central Groundwater Board as an authority under Section 3 (3) of the EP Act, 1986 and conferring said authority with the power to resort to the penal provisions contained in Sections 15 to 21 of the Act. Direction of the Hon'ble Supreme Court in this regard as under:-

"9. The Central Government in the Ministry of Environment and Forest shall constitute the Central Groundwater Board as an Authority Under Section 3(3) of the Act. The Authority so constituted shall exercise all the powers under the Act necessary for the purpose of regulation and control of groundwater management and development. The Central Government shall confer on the Authority the power to give directions under Section 5 of the Act and also powers to take such measures or pass any orders in respect of all the matters referred to in sub-section (2) of Section 3 of the Act.

10. We make it clear that the Board having been constituted an Authority under Section 3(3) of the Act, it can resort to the penal provisions contained in Sections 15 to 21 of the Act."

18. We find that CGWA has not resorted to above provisions to prevent the contamination of the groundwater and also to ensure that the order of the Tribunal is fully complied with which could have helped in preservation of contamination of groundwater in Delhi.

19. In the aforesaid circumstances, we require the DPCC and CGWA to take appropriate action keeping in view the observations made above and submit the action taken report within ten weeks.

20. List on 30.04.2025.

Prakash Shrivastava, CP

Sudhir Agarwal, JM

Dr. Afroz Ahmad, EM

January 16, 2025
Execution Application No. 34/2023
JG..

SE (GW) ²⁴

Diary No. 173

Date 06/05/25

ANNEXURE - 1)



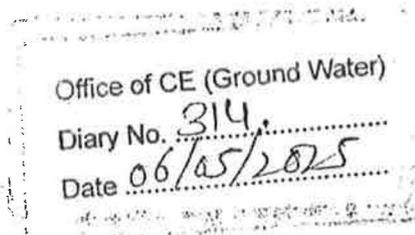
DELHI JAL BOARD: GOVT. OF NCT OF DELHI
OFFICE OF THE CE(GW)
ROOM NO. 314, VARUNALAYA PHASE-II
KAROL BAGH, NEW DELHI-110005

No.DJB/CE (GW)/2025/ 156.

Date: 05/05/2025

To,

Sh. S.K. Mohiddin, Head of Office,
Office-In-Charge (CGWB),
State Unit Office (Delhi),
West Block-2 Wing-3,
Sector-1 R.K. Puram,
New Delhi-110066
Email: oicnd-cgwb@nic.in



Subject:- Regarding Guidelines/norms to be followed for the installation of Piezometer near RWH Structures.

Respected Sir,

Delhi Jal Board has already installed 95 piezometers at various locations and at remaining rain water harvesting structures, piezometers are yet to be installed. In this regard, clarification/guidelines is required as to whether installation of piezometer is necessary near each RWH Structure or not. Information about area covered by each piezometer for monitoring of ground water level is also required so that DJB may take action accordingly.

It is, therefore requested to provide the guidelines /norms for installation of piezometers near RWH Structures. An early action will be appreciated.

SH
CE (GW)

Copy to:

1. CEO : for kind information please.
2. CE (Nodal) Water : -do-
3. SE (GW) : to pursue
4. O/c

CE (GW)

Qlk
CE (GW)

SE (GW)

6.5.25



CENTRAL GROUND WATER BOARD,
STATE UNIT OFFICE-DELHI,
MINISTRY OF JAL SHAKTI
DEPARTMENT OF WR, RD & GR,
GOVERNMENT OF INDIA

25

केन्द्रीय भूमि जल बोर्ड,
राज्य एकक कार्यालय,
जल शक्ति मंत्रालय,
जल संसाधन मदी विकास एवं जल संरक्षण विभाग
भारत सरकार

ANNEXURE - 613



No24-34/CGWB/SUO/ND/SS/2025-72

Dated: 14-05-2025

14 MAY 2025

To,
Chief Engineer (GW)
Delhi Jal Board
Government of NCT, Delhi
Office of the Chief Engineer (CE)-314
Vannalaya Phase-II
Karnal Bagh, New Delhi - 110005

Subject -Regarding Guidelines to be followed for the installation of Piezometer near RWH Structures.

Reference- letter No.DJB/CE (GW)/2025/154 dated 05/05/2025

Sir,

CGWB is monitoring 137 National Hydrograph Network Stations (NHNS) including 92 piezometers fitted with DWLR. Apart from this DMRC also have 66 Piezometers along the metro lines and stations. As per the SOP of Ground Water Quality for urban areas, there should be one Piezometer per 5 Sq. Km. for monitoring of Ground Water quality and Ground Water Levels. Approved SOP for Ground Water Quality is attached herewith.

Yours Faithfully

S.K. Mohiddin
14/5/25

(S K Mohiddin)
Regional Director

Attached- SOP for Ground Water Quality Monitoring

Guidelines for operationalisation of new Ground Water Quality Monitoring Framework in CGWB

Spatial distribution of the existing Ground Water Quality Monitoring Stations is to be analysed to ensure the criteria as outlined below

- Normative density of GW quality monitoring stations in soft rock areas has been proposed as **1 station every 200 sq km**. If the existing station density is more than proposed density, the most representative station should be selected as GW Quality monitoring station.
(Explanation: If upon analysing the spatial distribution of the existing stations, it is found that there are 3 stations in any 200 sq km grid in soft rock area, only one out of the existing three (the most representative one) station is to be considered as the GW Quality monitoring station.
- Normative density of quality monitoring stations in hard rock areas should be **1 station every 100 sq km**. If the existing station density is more than proposed density, the most representative station should be selected as Quality monitoring station.
(Explanation: If upon analysing the spatial distribution of the existing stations, it is found that there are 2 stations in any 100 sq km grid in soft rock area, only one out of the existing two (the most representative one) station is to be considered as the GW Quality monitoring station.

In addition to the above, new GW quality monitoring stations are to be established as per the following criteria in selected areas

S. No.	Thematic Area	No of water quality monitoring stations recommended
1	Urban Areas	One (1) GWQ monitoring stations in every 5 sq km
2	Agricultural belts with intensive application of chemical fertilisers	One (1) GWQ monitoring stations every 50 sq km area
3	Industrial areas	WQ Monitoring station in 1 x 1 Km grid.
4	Mining Areas	WQ Monitoring station in 1 x 1 Km grid.
5	Major Landfill sites	To establish well(s) within 100 m. from the landfill sites both in the upstream and downstream side.
6	Sites where surface water quality is being monitored by CWC or CPCB	One (1) GWQ monitoring stations for Groundwater quality
7	Salt water intrusion	Monitoring stations are needed to be established along and across the coast line.
8	Recharge Site/ Special intervention Areas	To establish well(s) both in the upstream and downstream side and within 100 m. from such sites.

Classification of Monitoring Networks

- (i) **Background Monitoring:** All Stations selected under Step 1 and 2 will form the Background Monitoring Networks. Sampling from Background Ground monitoring Networks are to be done once every five years. Parameters to be analysed is given in Annexure
- (ii) **Trend Monitoring:** Stations/Areas which show anomalous concentration of any basic/trace/geogenic/anthropogenic contaminants more than the permissible limit should be monitored regularly and may be termed as **Trend Monitoring Wells**. In these monitoring wells, the samples should be collected for analysis twice every year i.e., both during Pre-monsoon and post-monsoon. (The number of wells selected for Trend Monitoring should be limited to 25% of the total Background Monitoring Stations).
- (iii) **Special Purpose Monitoring/New Hotspot Areas:** Special focus should be taken up in areas where new geogenic contamination in ground water has been reported or anthropogenic influence has changed the ground water quality. Detailed sampling should be taken in such areas for all the contaminants that have been reported in excess of the permissible limit for drinking and domestic usage. The area falling within a radius of 5 km from locations from where the contaminants like Arsenic, Uranium, Lead, Cadmium, Chromium, Selenium etc. have been reported should be taken up for detailed sampling in every habitation. A staggered approach for Special Purpose monitoring may be taken up considering the total number of samples that the regional laboratories of CGWB can handle in the year, the samples collected should be limited to 50% of Background Monitoring Network during the intervening 4 years.

Sampling frequency and parameters for analysis

S.No.	Type of Water Quality Monitoring	Sampling frequency	Parameters for analysis
1	Background Monitoring	Once every five years during pre-monsoon for water quality monitoring stations.	15 major parameters to be analysed should include (pH, EC, Turbidity, Ca ²⁺ ,
2	Trend Monitoring	Samples to be collected from trend monitoring wells both during pre and post monsoon season. Samples should be collected for analysis twice every year i.e., both during Pre-monsoon and post-monsoon.	Mg ²⁺ , TH, Na ⁺ , K ⁺ , F ⁻ , CO ₃ ²⁻ , HCO ₃ ⁻ , SO ₄ ²⁻ , Cl ⁻ , NO ₃ ⁻ , SiO ₂ , PO ₄ ³⁻). The choice of the minimum 5 trace elements that should be considered for analysis
3	Special Purpose Monitoring	Area falling within a radius of 5 km from locations from where the contaminants like Arsenic, Uranium, Lead, Cadmium, Chromium, Selenium etc have been reported are be taken up for detailed sampling on a grid of 2 km x 2 km or every habitation, whichever is high.	should be decided by the concerned Regional offices taking into consideration the trace elements that are likely to be of concern in the respective states

Sample calculation

A table showing sample calculation of annual targets for a five year cycle as per the recommended monitoring framework is given in the following table.

Sampling Purpose	Number of Samples (numbers are indicative only)
Total Monitoring Station in India:	23,000
Total Ground Water Quality Monitoring Stations in India:	16,000
Total Number of Samples to be collected in a year as a part of annual monitoring	$16,000 + 0.25 \times 16,000 = 20,000$
Exploration, NAQUIM 2.0, Short term and others	5,000P
Total samples to be collected and analysed in a year	25,000
Number of background monitoring stations	16,000
Number of trend monitoring stations (25% of 16,000)	4,000 (identified stations where anomaly reported or that are likely to reflect contamination)
5 year ground water sampling cycle	
Year 1	<ul style="list-style-type: none"> ● Pre monsoon: 16,000 samples (all stations) ● Post monsoon: 4,000 samples (trend stations) ● Exploration, NAQUIM 2.0, Short term etc: 5000 Total Samples to be collected and analysed: 25000
Year 2 to 5 (4 intervening years)	<ul style="list-style-type: none"> ● Premonsoon: <ul style="list-style-type: none"> ○ Trend Stations: 4,000 ○ Special purpose monitoring: 12,000 ● Post-monsoon: <ul style="list-style-type: none"> ○ Trend Stations: 4,000 ● Exploration, NAQUIM 2.0, Short term etc: 5000 Total Samples to be collected and analysed: 25000



DELHI JAL BOARD: GOVT. OF NCT OF DELHI
OFFICE OF THE CE(GW)
ROOM NO. 314, VARUNALAYA PHASE-II
KAROL BAGH, NEW DELHI-110005



No.DJB/CE (GW)/2025/ 154,
To,

Date: 05/05/2025

Sh. S.K. Mohiddin, Head of Office,
Office-In-Charge (CGWB),
State Unit Office (Delhi),
West Block-2 Wing-3,
Sector-1 R.K. Puram,
New Delhi-110066
Email: oicnd-cgwb@nic.in

Subject:- Regarding Guidelines/norms to be followed for the installation of Piezometer near RWH Structures.

Respected Sir,

Delhi Jal Board has already installed 95 piezometers at various locations and at remaining rain water harvesting structures, piezometers are yet to be installed. In this regard, clarification/guidelines is required as to whether installation of piezometer is necessary near each RWH Structure or not. Information about area covered by each piezometer for monitoring of ground water level is also required so that DJB may take action accordingly.

It is, therefore requested to provide the guidelines /norms for installation of piezometers near RWH Structures. An early action will be appreciated.


CE (GW)

श.क. मोहिदिन
7/5/25
Mrs. Prachi Gupta, S.O. D. O.

डायरी सं. / Diary No. 76
दिनांक / Date... 07/05/2025
के.भू.ज.बो. / C.G.W.B.

	<p align="center">DELHI JAL BOARD: GOVT. OF N.C.T. OF DELHI OFFICE OF THE CHIEF ENGINEER (GW) ROOM NO. 314, VARUNALAYA PH-II, KAROL BAGH, NEW DELHI-05 Contact: 011-23618077</p>	
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No. F.-5 /CE(GW)/2025/OS.

Dated:-15-07-2025

Memorandum

Whereas during the hearing on 16.01.2025 before the Hon'ble NGT in the matter of Mahesh Chandra Saxena Vs CPCB & Ors. (E.A No.34/2023 in O.A 526/2019) Sh. Brijesh Kumar, Executive Engineer, DJB along with DJB Counsel were present to make the submissions on behalf of DJB;

And whereas, in terms of Para 7, 8 & 9 of the order of Hon'ble NGT dated 16.01.2025, as brought out hereinunder ;

Hon'ble NGT had observed that :-

7. Above chart shows that DJB has erected 594 Rain Water Harvesting System (RWHS) at different locations and but has installed only in piezometer in 95.

8. Counsel for the DJB has commenced his argument by submitting that DJB has fully complied with the order of the Tribunal but we find that such a statement is absolutely incorrect.

9. Mr. Brijesh Kumar, Executive Engineer, DJB present to assist the Advocate for the DJB has submitted that piezometer is not required to be installed. We are surprised to hear such a statement which runs completely counter to directions of the Tribunal contained in the order dated 11.09.2019 passed in OA No.526/2019 of which execution has been sought. We are surprised that higher authorities have sent such an official for instructing the Counsel who is not even aware of the order of the Tribunal. Hence, CEO DJB is required to look into this issue and take appropriate action against the instructing officer present in the NGT who has made such a statement without even looking at the order of the Tribunal.

Now, therefore, Sh. Brijesh Kumar EE (RWII) is directed to explain his position in the matter especially regarding his submission as brought out at Para 9 of Hon'ble NGT Order dated 16.01.2025, vide which Hon'ble Tribunal had observed that the statement of Sh. Brijesh Kumar that piezometer is not required to be installed, had been made by him without even looking at the order of tribunal dated 11.09.2019 passed in O.A No.526/2019. His explanation should reach this office within 3 days of receipt of this Memorandum.


 (R K Lakhera)
 CHIEF ENGINEER (GW)

Sh. Brijesh Kumar, EE(RWII)

DELHI JAL BOARD: GOVT. OF NCT OF DELHI
OFFICE OF THE EE(RWH)-I
ROOM NO. 208, VARUNALAYA PHASE-1
KAROL BAGH, NEW DELHI-110005

No.DJB/ EE (RWH)-I/2025/ 667

Date:-18.07.2025

To,

CE (GW),
Delhi Jal Board
Room no.314, 3rd floor,
Varunalaya, Phase-II,
Karol Bagh, New Delhi

Subject:- Reply to Memorandum dated 15.07.2025.

Reference:- F-5/CE(GW)/2025/05 dated 15.07.2025.

In the matter of Mahesh Chandra Saxena Vs CPCB & Ors. in E.No. no.34/2023 in O.A. No.526/2019 before Hon'ble NGT, Ms. Richa Kapoor has been appointed as counsel for DJB. During the hearing on 16.01.2025 before Hon'ble NGT in the above said matter, Ms. Atika Singh, Advocate was present on behalf of Ms. Richa Kapoor, DJB counsel. I, Birjesh Kumar EE(RWH) was also present along with Sh. Rajesh Kumar, AE(RWH) with relevant records to assist the DJB counsel.

An affidavit was submitted by the then CE(GW) dated 08.05.2024 after getting due approval from CEO, that DJB has already erected 594 RWH system at different locations and has installed 95 piezometer at various locations to monitor the ground water level.

During the hearing, assistant counsel for DJB main counsel, Ms. Atika Singh in Tribunal submitted that DJB has complied with the order of Tribunal and installed 95 piezometers at various locations but the Tribunal was not convinced with the statement made by counsel for DJB and recorded it as absolutely incorrect stating that DJB has not installed piezometers near all the RWH structures constructed by DJB. During proceedings, DJB counsel called me to explain the position as to why piezometers were not installed in all the RWHS. It was submitted that DJB has taken all necessary steps and appropriate measures to ensure compliance with the direction of Hon'ble Tribunal.

On this Hon'ble NGT asked why 95 piezometers out of 594 RWHS have been installed till now. It was stated that piezometers are being installed to monitor the recharge of Ground water level through RWH structures. RWH structures which are in close proximity can be monitored by installing a Piezometer, as one Piezometer is sufficient to serve the objective of monitoring the GW level and its quality where there

are 3-4 no. of RWHS are in close proximity. It was further submitted that piezometers are not required to be installed for each RWHS which are in close proximity.

That my observation with regard to the explanation tendered by me before the Hon'ble NGT on 16.01.2025 that piezometer is not required to be installed for each RWHS if they are in close proximity was rather misunderstood by Hon'ble Tribunal and the above underlined words were not recorded in the order by the Hon'ble Tribunal. During the dictation of the order, I asked the DJB counsel to explain and submit before the Hon'ble Tribunal to record actual facts and statement made by me in the order. But when the counsel tried to explain the position, Hon'ble Tribunal told that they have already dictated the order. Further, It is submitted that I am well aware of the previous directions issued by Hon'ble NGT in this case and no statement was made by me during the course of hearing violating directions of the Hon'ble Tribunal and will adhere to comply with the directions issued in future as well.

It was also submitted that DJB would ensure to take all the necessary steps to comply with the directions with true spirit for installing the piezometer, however the said statement was not recorded in the order dated 16.01.2025.

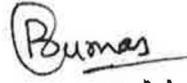
It is clear from the above that technical requirements were explained by me before Hon'ble NGT in the best interest of the Department which were not recorded in the order by Hon'ble Tribunal. However, the counsel was supposed to intervene the Hon'ble Tribunal at the time of dictating the order for recording the actual facts and submissions made by me earlier. After dictation of orders, the submissions of DJB counsel were not considered by Hon'ble Tribunal.

Further, it is also submitted that an email dated 04.02.2025 was sent to CEO, DJB & Member(W.S) by departmental counsel Ms. Richa Kapoor mentioning all the actual facts and statement made by me before the Tribunal on 16.01.2025 which shows that no contrary statement was made by me. The same was also apprised to the then CEO, DJB (Copy of the email is attached).

In the light of above it may kindly be appreciated that the inconvenience caused to the Hon'ble Tribunal was unintentional and I, hereby tender my unconditional apology for the same. I also assure that I will be conscious in future and take steps to ensure that such instances do not recur.

Thanking you

Your sincerely


19/1/25
(Birjesh Kumar)
EE (RWH)-I

ANNEXURE - H



DELHI JAL BOARD: GOVT. OF NCT OF DELHI
OFFICE OF THE EXECUTIVE ENGINEER (RWH)
ROOM NO. 208, VARUNALAYA PHASE-1
KAROL BAGH, NEW DELHI-110005



No.DJB/EE (RWH)/2025/668 - 676

Date: 28/07/2025

MEETING NOTICE

To,

1. Member Secretary, CPCB
Parivesh Bhawan, East Arjun Nagar,
Delhi-110032
2. Regional Director, CGWB
Central Ground Water Board,
State Unit Office, West Block-II,
Wing-3, Ground Floor, Sector-1,
R.K. Puram, New Delhi-110066.
3. Member Secretary, DPCC
Building, 4th & 5th Floor ISBT,
GT Karnal Rd, Kashmere Gate,
New Delhi- 110006

Subject: To review the suggestions submitted before Hon'ble NGT in OA No. 526/2019 titled as "Mahesh Chandra Saxena Vs Central pollution Control Board & Anr."

Hon'ble NGT in the above matter in its order dated 31.05.2019 passed the directions to constitute a committee comprising CPCB, DPCC, CGWB and a member from Delhi Jal Board to take samples of groundwater and study the methodology of groundwater recharge through RWH structures, DPCC being the nodal agency for coordination and compliance.

The committee after carrying out inspection in the areas mentioned in the petition and after analyzing the water samples from RWHSs and from near by groundwater resources wherever available, gave its conclusions / suggestions (copy of the report of the committee submitted before Hon'ble NGT enclosed).

In this regard, a review meeting on the above matter is scheduled to be held in the chamber of Chief Engineer (GW) on 31.07.2025 at 03:00 PM in room no. 314, Varunalaya Phase-II, Delhi Jal Board, HQ, Karolbagh, New Delhi-110005.

I have been directed to request you to make it convenient to attend the same or depute the officer appointed as mentioned in the report of the committee or any other officer equivalent to represent the committee.

Regards

Encl: As above.


EE(RWH)-I

Copy to:

1. PS to CEO :for kind information please.
 2. CE(Nodal)W : -do-
 3. CE(GW) : -do-
 4. SE (GW) : -do-
 5. AE (RWH)-I : to pursue
 6. *Old Reference file*
- Fo/c*


EE(RWH)-I

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
Original Application No. 526/2019

In the matter of:

Mahesh Chandra Saxena

.....Applicant

Vs

Central Pollution Control Board & Anr

.....Respondent(s)

Additional
ACTION TAKEN REPORT ON BEHALF OF DELHI POLLUTION
CONTROL COMMITTEE

1. That this Hon'ble Tribunal vide its order dated 31.05.2019 was pleased to pass the following directions:

"A joint Committee of the Central Pollution Control Board (CPCB), the Delhi Pollution Control Committee (DPCC) and the Central Ground Water Board (CGWB) take samples of groundwater and study the methodology of groundwater recharge undertaken by Respondent."

3. That in pursuance and compliance of the aforementioned order passed by this Hon'ble Tribunal dated 31.05.2019, a Committee has been constituted vide order dated 22.06.2019.
4. That interim reports have been filed before Hon'ble Tribunal on 08.07.2019 and 29.07.2019 via email for kind consideration.
5. That the Report of the Committee is enclosed herewith as Annexure-A for the perusal and kind consideration of this Hon'ble Tribunal.


V.K. Jain, AEE

DPCC

Annexure - 'A'

②

**REPORT OF THE COMMITTEE
CONSTITUTED IN PURSUANCE AND
COMPLIANCE OF THE ORDER PASSED BY
HON'BLE NATIONAL GREEN TRIBUNAL
DATED 31.05.2019
IN O. A. NO. 526/2019
MAHESH CHANDRA SAXENA
VERSUS
CENTRAL POLLUTION CONTROL BOARD &
ANR.**

(3)

Report of The Committee Constituted in Pursuance and Compliance of the Order Passed by Hon'ble National Green Tribunal Dated 31.05.2019 in O A No. 526/2019 titled as, "Mahesh Chandra Saxena Versus Central Pollution Control Board & Anr."

1. The Hon'ble National Green Tribunal in its order dated 31.05.2019 in the above mentioned matter observed as:

"Grievance in this application is that groundwater recharge by Delhi Jal Board (DJB) and Delhi Development Authority (DDA), Public Works Department (PWD) Delhi, New Delhi Municipal Council (NDMC), South Delhi Municipal Corporation (SDMC) through rain water harvesting structures is not scientific and is resulting in contamination of groundwater."

Further, in the order this Hon'ble Tribunal was pleased to pass the following directions:

"A joint Committee of the Central Pollution Control Board (CPCB), the Delhi Pollution Control Committee (DPCC) and the Central Ground Water Board (CGWB) take samples of groundwater and study the methodology of groundwater recharge undertaken by Respondent."

2. In pursuance and compliance of the aforementioned order passed by this Hon'ble Tribunal dated 31.05.2019, a Committee of the following members has been constituted to take samples of Ground Water and study the methodology of groundwater recharge:

- (i). Member Secretary, DPCC
- (ii). Representative from Central Pollution Control Board (CPCB)
- (iii). Representative from Central Ground Water Board (CGWB)
- (iv). Dr. M.P. George, Sr. Scientist, DPCC
- (v). Sh. V.K Jain, AEE, DPCC

(vi). A Representative from Delhi Jal Board, to assist the committee for Sampling of Ground Water

Copy of the Office Order dated 22.06.2019 is annexed herewith as Annexure 1.

3. Vide office order dated 17.07.2019 Dr. Nandita Moitra Sr. Scientist (Water Lab), DPCC is nominated as member of the Committee in place of Dr. M.P. George, Sr. Scientist, DPCC. Copy of the Office Order dated 17.07.2019 is annexed herewith as Annexure 2.
4. The Committee members met on 26.06.2019 and 27.06.2019 to decide the program and methodology for inspection/sampling of Rain Water Harvesting Structures (RWHSs) mentioned in the petition. During the meetings, Representatives/Nodal Officers of the agencies which installed RWHSs mentioned in the petition were also consulted.
5. The Committee members carried out inspections on 01.07.2019, 02.07.2019, 04.07.2019, 11.07.2019, 19.07.2019, 22.07.2019, in the areas mentioned in the petitions and collected representative water samples from RWHSs and from nearby ground water sources wherever available:
 - i. DJB Water filling Station at Okhala and GK-1.
 - ii. DDA Flats Vasant Kunj, New Delhi.
 - iii. New Delhi Municipal Council Area from 11 Murthi Statue to Talkatora Stadium (Mother Teresa Crescent Road).
 - iv. Baba Saheb Ambedkar Hospital at Sector-6, Rohini.
 - v. MCD/JE (SDMC) / Store/ Chattarpur Main Road, Near Temple.
 - vi. Mehrauli Gurgaon Road from Andheri Mor to Aaya Nagar and
 - vii. Samalkha - Dwarka Road.
6. On 11.07.2019, 19.07.2019, 22.07.2019 the applicant Sh. Mahesh Chandra Saxena was also associated with the inspecting team.

7. The Committee members prepared a summary/brief of the inspections and water sampling and the same is enclosed herewith as Annexure 3.

8. A meeting of the Committee was held for examination of methodology of Ground Water Recharge Mechanism. Following are the main observations of the Committee in view of the findings of the inspections and water sample analysis reports:

- a. In two areas Mehrauli - Gurgaon Road and Samalkha - Dwarka Road, RWHSs were found installed within the Storm Water Drains on sides of the road. The present RWHSs operating agencies i.e. PWD and DDA were not able to take proper measures to prevent pollutants reaching in these Storm Water Drains. The contaminated water was flowing in these drains.
- b. In the area Mehrauli - Gurgaon Road, the sewage was found flowing in the storm water drains and thus, sewage is being recharged into ground water through the RWHSs installed in the Storm Water Drain by NHAI and presently maintained by PWD.
- c. The RWHSs were found dry at the locations namely 'New Delhi Municipal Council Area from 11 Murthi Statue to Talkatora Stadium (Mother Teresa Crescent Road)', 'Sarvodya Kanya Vidhyalay Aaya Nagar', 'Mega Housing behind D-6, Vasant Kunj, in front of Tower N-2' and 'Baba Saheb Ambedkar Hospital'.
- d. During the inspections, it was observed that most of the RWHSs operating agencies are not doing periodical maintenance of the RWHSs. Thus, the goals of installation of RWHSs are not being fulfilled.
- e. The water analysis reports of the samples taken from RWHSs and from nearby ground water sources, wherever available, reveals that in most of the places polluted water is being recharged into ground water through RWHSs. However, the

water quality of the samples taken from nearby ground water sources, wherever available, were not found contaminated.

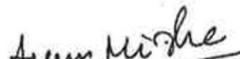
- f. The operating agencies of RWHSs, which were inspected, didn't approach DJB for technical assistance regarding design of RWHSs installed.
9. Based on the observations during inspections and water analysis reports, the Committee reached to the following conclusions/suggestions:
- a. Water analysis reports reflect that the samples taken from Rain Water Harvesting Structures (RWHSs) were found contaminated. However, samples taken from nearby ground water sources, wherever available, were found non-contaminated. Therefore, the Committee came to a conclusion that at present there is no evidence of ground water contamination, because of faulty RWHSs.
 - b. The installation of RWHSs within Storm Water Drains having Contaminants should not be allowed.
 - c. Rain Water Harvesting by pollutants/contaminated water must be stopped and the owners/owning agencies of RWHSs should properly maintain their RWHSs to prevent recharging by contaminated water.
 - d. The Committee also suggested that piezometer should be installed near the RWHSs for monitoring of Ground Water Level and Water Quality of recharging water. It was also suggested that proper separators should be installed to separate the pollutants before recharging the RWHSs by polluted water such as surface run-off.
 - e. Depth of recharge bore well should be at least 5m above the Static Water Table of the area. However, it should not be made compulsory considering the geological aspects and static ground water level of the area.

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- f. The guidelines regarding installation of RWHSs are available at DJB website and these guidelines are required to be strictly followed by the agencies/persons installing/ installed RWHSs in Delhi.

The Committee recommends that directions under section 5 of Environmental (Protection) Act, 1986 may be issued to close deficient RWHSs installed in storm water drains immediately and to levy Environmental Damage Compensation wherever applicable.


(Arun Mishra)

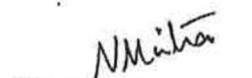
Member Secretary, DPCC


(N Jyoti Kumar)

Scientist 'D', CGWB


(Harish Chander)

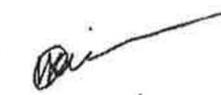
Ex. Engineer, DJB


(Dr. Nandita Moitra)

Sr. Scientist, DPCC


(Danish Meena)

Scientist 'B', CPCB


(V.K Jain)

AEE, DPCC



DELHI JAL BOARD: GOVT. OF NCT OF DELHI
 OFFICE OF THE EE(RWH)-I
 ROOM NO. 208, VARUNALAYA PHASE-1
 KAROL BAGH, NEW DELHI-110005
 E-mail: rainwaterharvesting2013@gmail.com



No.DJB/ EE (RWH)-I/2025/ 701.

Date: 31/07/2025

Subject:-Minutes of the Meeting held under the chairmanship of CE (GW) on 31.07.2025 at 03:00 P.M. to review the suggestions submitted before Hon'ble NGT in OA No. 526/2019 titled as "Mahesh Chandra Saxena Vs Central Pollution Control Board &Anr."

A meeting was convened for discussion/clarification on the guidelines for installing piezometers near RWH structure. The following officers were present in the meeting:

1. Sh. R.K. Lakhera, CE (GW), DJB -in chair
2. Smt. Prachi Gupta, Scientist-D, CGWB
3. Sh. Dhruv Katoria, EE, DPCC
4. Sh. Birjesh Kumar, EE (RWH)-I, DJB

It was apprised that Hon'ble NGT in the above matter in its order dated 31.05.2019 passed the directions to constitute a committee comprising CPCB, DPCC, CGWB and a member of DJB to take samples of groundwater and study the methodology of groundwater recharge through RWH structures. On the recommendation of the committee, DPCC submitted report on 08.07.2019 and additional report on 13.08.2019. On the basis of report of the Committee, Hon'ble NGT in its order dated 11.09.2019 issued the following directions to comply with:

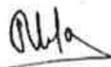
1. *Rain Water Harvesting System (RWHS) may not be installed close to storm water drain to avoid contamination of ground water in the process of recharging the ground water from the RWHS.*
2. *Piezometers be installed near the RWHS for monitoring of ground water level and water quality of recharged water.*
3. *Separators be installed to separate pollutants before recharging.*
4. *Depth of borewells should be at least 5 m above the Static Water Table.*
5. *Deficient RWHS be closed.*

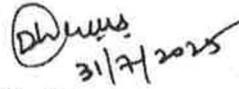
It was also apprised about E.A. No. 34/2023 filed by the applicant for seeking execution of the above order and the recent orders passed by Hon'ble NGT. The matter was discussed elaborately.

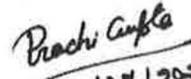
In implementing above orders, clarification was sought for RWHS falling in close proximity from CGWB. CGWB in its reply has clarified that one piezometer is sufficient for monitoring of ground water level in case of clustered recharge/extraction and one piezometer per 5 Sq. Km. buffer zone is sufficient for monitoring of Ground Water quality and Ground Water level.

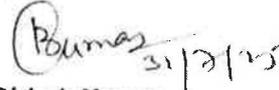
All the issues have been deliberated and concluded:

1. To avoid contamination, installation of RWHSs within storm water drains should not be allowed.
2. In the case of clustered recharge, one Piezometer is sufficient for monitoring of groundwater level where rain water harvesting structures are in close proximity.
3. As per SOPs of ground water quality monitoring framework of CGWB, one Piezometer is enough to serve the purpose of monitoring of Ground Water quality and Ground Water Levels for Rain Water Harvesting Structures which are located in closed vicinity in urban areas. One piezometer per 5 Sq. Km. buffer zone is sufficient for monitoring of Ground Water quality and Ground Water Levels.
4. Separator is required to be installed to bypass the first rain from entering in to the RWH structure to avoid contamination of the Groundwater.


Sh. R.K. Lakhera,
CE (GW), DJB


Sh. Dhruv Katoria,
EE, DPCC


31/03/2025
Smt. Prachi Gupta,
Scientist-D, CGWB


Sh. Birjesh Kumar
EE (RWH)-I, DJB



DELHI JAL BOARD: GOVT. OF NCT OF DELHI
 OFFICE OF THE EE(RWH)-I
 ROOM NO. 208, VARUNALAYA PHASE-1
 KAROL BAGH, NEW DELHI-110005
 E-mail: rainwaterharvesting2013@gmail.com



No.DJB/ EE (RWH)-I/2025/ 656

Date: 16/7/25

To,

Sh. S.K. Mohiddin,
 Regional Director,
 Central Ground Water Board,
 State Unit Office-Delhi,
 West Block-2, Wing-3,
 Sector-1, R.K. Puram,
 New Delhi-110066

Subject: Mapping of Piezometers Installed by DJB and Verification of Coverage for DJB Rainwater Harvesting Systems.

DJB has installed 594 Rain Water Harvesting (RWH) systems at various locations in DJB Buildings/installation, Delhi Jal Board (DJB) has already installed 95 piezometers at various DJB Buildings / installations across Delhi for the purpose of monitoring groundwater levels. The locations of the same have already been shared with your good office.

In this context, it is requested that these DJB-installed piezometers may kindly be mapped and reflected in the official Piezometer map of Delhi maintained by the Central Ground Water Board (CGWB). In addition to it, CGWB is also in process of installing 109 piezometer at different location in NCT of Delhi. These proposed piezometer also be mapped for better understanding and its coverage as per requirement.

It is further requested that your office may kindly confirm whether the installed piezometers in NCT of Delhi provide adequate spatial coverage for these 594 RWH structures, based on the standard coverage range as per CGWB norms. It is also requested to identify the location, if any where piezometers are required to be installed which are not covered by the installed piezometers to monitor the ground water level data in NCT of Delhi as per norms.

It is, therefore requested to provide above details within a week positively.

An early action in this matter will be appreciated.


 (Birjesh Kumar)
 EE (RWH)-I



CENTRAL GROUND WATER BOARD,
STATE UNIT OFFICE-DELHI,
MINISTRY OF JAL SHAKTI
DEPARTMENT OF WR, RD & GR,
GOVERNMENT OF INDIA

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केन्द्रीय भूमि जल बोर्ड,
राज्य एकक कार्यालय,
जल शक्ति मंत्रालय,
जल संसाधन नदी विकास एवं जल संरक्षण विभाग
भारत सरकार

ANNEXURE - K

633



No24-34/CGWB/SUO/ND/SS/2025-249

Dated: 05-08-2025

To,
Executive Engineer (RWH) - I
Delhi Jal Board
Government of NCT, Delhi
Office of the Chief Engineer (CE) -314
Vaunalaya Phae-II
Karol Bagh, New Delhi - 110005

05 AUG 2025

Subject – Mapping of Piezometer installed by DJB and verification coverage for DJB Rain Water Harvesting Systems

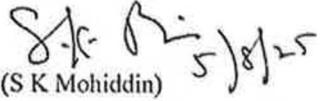
Reference - letter No.DJB/EE (RWH)/2025/656 dated 16/07/2025

Sir,

CGWB is monitoring 109 Piezometers under National Hydrograph Network Stations (NHNS). At present DJB constructed 91 Piezometers under NHP. DMRC is also having 65 Piezometers fitted with DWLR. For construction of 109 Piezometers under PIB Project, 74 sites are selected. Out of 74 sites, only 49 sites have received NOC's from the different departments. Considering the present situation the map regarding monitoring wells for Artificial Recharge structures has been prepared. Initially, many Rainwater Harvesting Structures (RTRWHS) overlapped and had location discrepancies, so piezometers were suggested to be placed very close together. DJB later provided corrected locations of 600 RTRWH structures and the piezometer locations were adjusted according. Now, out of 600 RTRWHS of DJB, 459 have been covered with Monitoring Tube Wells by taking of buffer zone of 5 Sq.km (As per SOP of CGWB). 47 more piezometers are needed to cover all recharge structures of DJB.

List of 141 Recharge structures, which are not covered under the Monitoring wells are attached herewith.

Yours Faithfully


(S K Mohiddin) 5/8/25

Regional Director

Sno	Latitude	Longitude	Locations outside buffer
1	28.6922	77.0922	Installation of Rain Water Harvesting system at Punjabi Basti Online Boos ter
2	28.694624	76.995025	Ghevra UGR/BPS (AC-08)
3	28.6954216	77.175172	Beri Wala Bagh , Ashok Vihar
4	28.690015	77.105996	OHT Tank No. 1 compound, West Enclave
5	28.713816	77.151174	CA block JE Sewer Store Shalimar Bagh
6	28.622482	77.087310	A-block OHT, JanakPuri
7	28.622482	77.087310	New UGR at A Block OHT Janak Puri
8	28.611525	77.092437	C3A Block UGR / P.House Janak Puri
9	28.613333	77.09459	C5D Block UGR / P.HouseJanakPuri
10	28.62419	77.14228	C-Block Naraina Vihar
11	28.63119	77.17523	Rajendra Park JE Water Store
12	28.66293	77.139734	Office of EE(west)-II / ZE Moti Nagar
13	28.664907	77.136114	JE(Water) Store F Block Moti Nagar
14	28.662899	77.144477	UGR 32 Block New Moti Nagar
15	28.67513365	77.1224615	Punjabi Bagh Water Emergency
16	28.666265	77.1296882	Punjabi Bagh UGR/BPS Club Road
17	28.650023	77.15389	Patel Nagar JE Sewer Store
18	28.65977	77.16042	UGR/BPS Gall No. 06, Prem Nagar.
19	28.62962	77.14349	F-Block JIR (Shastri Park) Inder Puri
20	28.65677	77.164657	35 BLOCK WEST PATEL NAGAR
21	28.670859	77.124538	JE Sewer Store Tagore Garden
22	28.62298	77.13842	Naraina Village Dispensary
23	28.670859	77.1245384	Punjabi Bagh ZRO Office.
24	28.67213	77.124516	Punjabi Bagh JE Store
25	28.675479	77.122435	New Slum Qtrs. UGR/BPS PaschimPuri.
26	28.671464	77.123285	LIG Flats Madipur UGR/BPS
27	28.670859	77.1245384	SFS Flats Madipur UGR/BPS
28	28.6543729	77.0409148	RANHOLA SEWER STORE
29	28.5762476	77.260272	Ring Road SPS & Staff trs.
30	28.524772	77.168394	Vasant Kunj STP sector -B
31	28.514055	77.235518	Dakshin Puri SPS
32	28.526268	77.294625	Sarita Vihar SPS
33	28.517894	77.267875	spsTughiakabad
34	28.578313	77.246881	Kilokari SPS Workshop and office com lex 03 Nos
35	28.578219	77.246973	Old qtrs. Kilokari
36	28.589885	77.232889	Pragati Vihar SPS
37	28.513724	77.302247	Molar Band STP
38	28.5167856	77.190505	Mehrauli STP
39	28.5762476	77.260272	Staff Quarters at Ring Road
40	28.578219	77.246973	Staff Quarter new type-V at Kilokari
41	28.578313	77.246881	Staff Quarters type-II at Jal Vihar
42	28.578219	77.246973	Staff Quarters type-II at Jal Vihar
43	28.577837	77.247012	Staff Quarters type-III & IV at Jal Vihar
44	28.513952	77.17301	Vasant Vihar Sewage Pumping Station
45	28.682819	77.182957	Bharat Nagar SPS
46	28.714083	77.150752	Shalimar bagh SPS
47	28.720801	77.121389	Rithala SPS sector -09
48	28.720601	77.12188	Rithala STP administrative block & workshop
49	28.716376	77.150301	Sanjay Gandhi transport Nagar
50	28.615025	77.336712	UGR at Pocket B-8, Janta Flats Mayur Vihar Phase-III
51	28.6111942	77.3370901	UGR at pocket A-2, LIG Mayur Vihar Phase-III
52	28.6812921	77.3139958	BPS A-Pkt, Dilshad Garden
53	28.675357	77.291976	UGR Shahdra& ZRO office
54	28.7534	77.2461	JE stores Dayalpur, Karawal Nagar, Chauhan Patti
55	28.67	77.26	JE store (W&S) New Seelampur
56	28.66448	77.25766	Kailash Nagar BPS/UGR
57	77.292581	28.675547	Office of EE (NE)-III
58	28.679469	77.262	Shastri Park(2.3MGD) UGR
59	28.683132	77.2277621	JE store ward No-48E & 51E
60	28.518492	77.237383	Dakshinpuri UGR, DJB
61	82.50748	77.1854	UGR/BPS Chhattarpur DJB
62	28.504822	77.300882	JE Store Badarpur
63	28.5948017	77.04389065	ZE Office Complex Dwarka
64	28.524382	77.083482	Kapashera UGR 1

65	28.524537	77.078167	Kapashera UGR 2
66	28.556169	77.074946	Shahbad Mohmand pur
67	28.5689	77.174827	R.K. Puram (Water Emergency)
68	28.5924162	77.07598897	CT-I Sector 7 Dwarka
69	28.60881508	77.04316149	CT-3 Sector 3 Dwarka
70	28.518848	77.237157	JE(Sewer) Store Dakshinpuri
71	28.515014	77.227644	UGR/BPS Khanpur
72	28.478765	77.188933	JE (Water) Store-Satbari Ansal
73	28.540172	77.139757	Sector-C Pocket-8/9 BPS Vasant Kunj
74	28.509204	77.166176	Sector-D Pocket-2, BPS Vasant Kunj
75	28.516065	77.158794	Sector-D Pocket-3/4 BPS Vasant Kunj
76	28.536318	77.140662	Sector-D Pocket-7/8 BPS Vasant Kunj
77	28.52756	77.108	BPS Rajokari Village
78	28.52445	77.05606	D-block OHT premises Saket
79	28.493735	77.326528	Mithapur, JE (E&M) Office
80	28.497313	77.290999	HR-Block, Pul Pehladpur
81	28.509774	77.299394	Badarpur, JE (E&M) Office
82	28.58430883	77.07472194	IJ Colony Booster, Sec.7, Dwarka
83	28.59094	77.086957	JE (E&M) Store, Manglapuri Phase-II
84	28.59756137	77.0743272	RSC, Sector-I, Booster Dwarka
85	28.5401898	77.1238655	Shamshanghat Rangpuri
86	28.560323	77.161728	Vasant Vihar Water Store
87	28.560323	77.161728	Vasant Gaon Booster
88	28.557567	77.166491	Vasant Lok
89	28.519382	77.173014	Vasant Apartment
90	28.550588	77.159433	Hill View Apartment Booster
91	28.560365	77.161132	Poorvi Apartment Booster
92	28.568391	77.167209	Sector-7, R.K. Puram Sewer store
93	28.561523	77.169304	Sector-5 R.K. Puram Booster
94	28.579907	77.067798	Secondary UGR/BPS in Pocket-2, Sec.09, Dwarka under CT-1
95	28.58466997	77.07405817	Secondary UGR/BPS in Pocket-1, Sec.07, Dwarka under CT-1
96	28.58524677	77.07495196	Secondary UGR/BPS in Pocket-2, Sec.07, Dwarka under CT-1
97	28.605804	77.050551	Secondary UGR/BPS in Pocket-1&2, Sec.03, Dwarka under CT-3
98	28.60605934	77.05153576	Secondary UGR/BPS in Pocket-B, Sec.03, Dwarka under CT-3
99	28.60868772	77.04481971	Secondary UGR/BPS in Pocket-C, Sec.03, Dwarka under CT-3
100	28.59936409	77.04343495	Secondary UGR/BPS in Pocket-1, Sec.12, Dwarka under CT-3
101	28.60038072	77.03172172	Secondary UGR/BPS in Pocket-B, Sec.13, Dwarka under CT-3
102	28.605463	77.034102	Secondary UGR/BPS in Pocket-2, Sec.14, Dwarka under CT-3
103	28.603768	77.032128	Secondary UGR/BPS in 760 LIG Pocket-3, Sec.14, Dwarka under CT-3
104	28.602817	77.031084	Secondary UGR/BPS in 976 LIG Pocket-3, Sec.14, Dwarka under CT-3
105	28.579437	77.04608576	Secondary UGR/BPS in Pocket-2, Sec.19, Dwarka under CT-4
106	28.58446951	77.04379418	Secondary UGR/BPS in Pocket-3, Sec.19, Dwarka under CT-4
107	28.60307039	77.0199739	Secondary UGR/BPS in 1472 SRT, Sec.16 A, Dwarka under CT-5
108	28.6029883	77.02001452	Secondary UGR/BPS in Pocket-1, Sec.16 B, Dwarka under CT-5
109	28.59984796	77.01723254	Secondary UGR/BPS in Janta Flats, Sec.16 B, Dwarka under CT-5
110	28.5867945	77.0399345	Secondary UGR/BPS in Kargil Flats (Vijyee Veer Awas Yojna), Sec.18, Dwarka under CT-5
111	28.5261181	77.1390203	Nagal Dewat booster Pit 1
112	28.526118	77.1390201	Nagal Dewat booster Pit 2
113	28.5401998	77.1207277	Ambedkar chaupal Rangpuri
114	28.654917	77.154739	Behind New Pump House Okhla WW
115	28.80221	77.0402	RWPH, Bawana
116	28.67599	77.213171	Ridge Road Reservoir
117	28.686767	77.215466	Palam Reservoir
118	28.648006	77.200464	Jhandewalan BPS near Gate
119	28.648006	77.200464	Jhandewalan Reservoir
120	28.630239	77.174985	Old Rajender Nagar BPS/ Reservoir
121	28.631334	77.031446	Mohan Garden UGR Complex
122	28.668592	77.085357	GH 14 UGR
123	28.571976	77.161698	Vasant Vihar BPS/UGR
124	28.578768	77.168099	Shanti Niketan BPS/UGR
125	28.580742	77.164517	Anand Niketan BPS/UGR
126	28.571975	77.161705	Vasant Enclave BPS/UGR
127	28.571948	77.16171	West End BPS/UGR
128	28.649614	77.201558	Varunalaya Ph-I &II2
129	28.649521	77.202269	Varunalaya Ph-I &II

130	28.6491	77.2176	Qutub Road Sewer Store, Nabi Karim
131	28.6569	77.2119	Kasab Pura Sewer Store, Kasab Pura
132	28.642361	77.217	Pahari Dheeraj JE Water Store & Pumping Station
133	28.642723	77.206864	Aram Bagh Zonal Office
134	28.65954	77.183893	Than Singh Nagar UGR
135	28.654745	77.205116	Idgah Water Emergency
136	28.643046	77.208145	Aram Bagh Staff Quarters
137	28.652375	77.178808	Ramjas Tank Reservoir
138	28.653623	77.194016	ZRO Office Tibbiya College
139	28.64583	77.1344	O.H.T Mansarover Garden
140	28.640058	77.1385	UGR Kirti Nagar
141	28.643084	77.133858	Ramesh Nagar JE Sewer Store

DELHI JAL BOARD: GOVT. OF NCT OF DELHI
OFFICE OF THE CHIEF EXECUTIVE OFFICER
VARUNALAYA PHASE-II, KAROL BAGH,
NEW DELHI - 110005

D.O. No. DJB/CEO/2025/D-663-664

Date: 08/08/2025

**Subject: Request for Installation of Piezometers as Deposit Work to Cover
Remaining 141 RWH Systems within 5.0 sq. km Buffer Zones.**

*Ref: Letter No. 24-34/CGWB/SUO/ND/SS/241 dated 05.08.2025 from State Unit
Officer, Central Ground Water Board.*

Sir,

This is in reference to above mentioned referred letter wherein it is conveyed that 141 Rain Water Harvesting (RWH) systems installed by DJB along with geographical coordinates has been identified by CGWB which are not covered within buffer zone of 5.0 sq km mandated for installation of piezometer in urban areas out of total 600 Rain Water Harvesting Structures installed by Delhi Jal Board.

In compliance to the Hon'ble NGT directions dated 11.09.2019 in OA No. 526/2019 titled *Mahesh Chandra Saxena vs. Central Pollution Control Board & Anr.*, and further application seeking execution of the above order vide E.A. No. 34/2023 and in order to ensure ongoing efforts for effective groundwater monitoring and recharge through Rain Water Harvesting, Delhi Jal Board proposes that these RWH sites be brought under groundwater observation by installing 47 piezometers so as to cover all RWH locations within a buffer zone of 5.0 sq. km. from the nearest piezometer.

We request the Central Ground Water Board to kindly undertake the work of installation of these piezometers as a deposit work of DJB at suitable locations to ensure full spatial coverage of all 141 RWH systems as per attached coordinates and location data. This initiative is crucial to strengthen groundwater monitoring, assess recharge effectiveness, and aid in planning further interventions for sustainable groundwater management in Delhi.



CENTRAL GROUND WATER BOARD,
STATE UNIT OFFICE-DELHI,
MINISTRY OF JAL SHAKTI
DEPARTMENT OF WR, RD & GR,
GOVERNMENT OF INDIA

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केन्द्रीय भूमि जल बोर्ड,
राज्य एकक कार्यालय,
जल शक्ति मंत्रालय,
जल संसाधन नदी विकास एवं जल संरक्षण विभाग
भारत सरकार



No24-34/CGWB/SUO/ND/SS/2025-249

Dated: 05-08-2025

To,
Executive Engineer (RWH) - I
Delhi Jal Board
Government of NCT, Delhi
Office of the Chief Engineer (CE) -314
Vaunalaya Phae-II
Karol Bagh, New Delhi - 110005

05 AUG 2025

Subject – Mapping of Piezometer installed by DJB and verification coverage for DJB Rain Water Harvesting Systems

Reference - letter No.DJB/EE (RWH)/2025/656 dated 16/07/2025

Sir,

CGWB is monitoring 109 Piezometers under National Hydrograph Network Stations (NHNS). At present DJB constructed 91 Piezometers under NHP. DMRC is also having 65 Piezometers fitted with DWLR. For construction of 109 Piezometers under PIB Project, 74 sites are selected. Out of 74 sites, only 49 sites have received NOC's from the different departments. Considering the present situation the map regarding monitoring wells for Artificial Recharge structures has been prepared. Initially, many Rainwater Harvesting Structures (RTRWHS) overlapped and had location discrepancies, so piezometers were suggested to be placed very close together. DJB later provided corrected locations of 600 RTRWH structures and the piezometer locations were adjusted accordingly. Now, out of 600 RTRWHS of DJB, 459 have been covered with Monitoring Tube Wells by taking of buffer zone of 5 Sq.km (As per SOP of CGWB). 47 more piezometers are needed to cover all recharge structures of DJB.

List of 141 Recharge structures, which are not covered under the Monitoring wells are attached herewith.

Yours Faithfully

S.K. Mohiddin
(S K Mohiddin) 5/8/25

Regional Director

65	28.524537	77.078167	Kapashera UGR 2
66	28.556169	77.074946	Shahbad Mohmand pur
67	28.5689	77.174827	R.K. Puram (Water Emergency)
68	28.5924162	77.07598897	CT-I Sector 7 Dwarka
69	28.60881508	77.04316149	CT-3 Sector 3 Dwarka
70	28.518848	77.237157	JE(Sewer) Store Dakshinपुर
71	28.515014	77.227644	UGR/BPS Khanpur
72	28.478765	77.188933	JE (Water) Store-Satbari Ansal
73	28.540172	77.139757	Sector-C Pocket-8/9 BPS Vasant Kunj
74	28.509204	77.166176	Sector-D Pocket-2, BPS Vasant Kunj
75	28.516065	77.158794	Sector-D Pocket-3/4 BPS Vasant Kunj
76	28.536318	77.140662	Sector-D Pocket-7/8 BPS Vasant Kunj
77	28.52756	77.108	BPS Rajokari Village
78	28.52445	77.05606	D-block OHT premises Saket
79	28.493735	77.326528	Mithapur, JE (E&M) Office
80	28.497313	77.290999	HR-Block, Pul Pehladpur
81	28.509774	77.299394	Badarpur, JE (E&M) Office
82	28.58430883	77.07472194	JJ Colony Booster, Sec.7, Dwarka
83	28.59094	77.086957	JE (E&M) Store, Manglapuri Phase-II
84	28.59756137	77.0743272	RSC, Sector-I, Booster Dwarka
85	28.5401898	77.1238655	Shamshanghat Rangपुर
86	28.560323	77.161728	Vasant Vihar Water Store
87	28.560323	77.161728	Vasant Gaon Booster
88	28.557567	77.166491	Vasant Lok
89	28.519382	77.173014	Vasant Apartment
90	28.550588	77.159433	Hill View Apartment Booster
91	28.560365	77.161132	Poorvi Apartment Booster
92	28.568391	77.167209	Sector-7, R.K. Puram Sewer store
93	28.561523	77.169304	Sector-5 R.K. Puram Booster
94	28.579907	77.067798	Secondary UGR/BPS in Pocket-2, Sec.09, Dwarka under CT-1
95	28.58466997	77.07405817	Secondary UGR/BPS in Pocket-1, Sec.07, Dwarka under CT-1
96	28.58524677	77.07495196	Secondary UGR/BPS in Pocket-2, Sec.07, Dwarka under CT-1
97	28.605804	77.050551	Secondary UGR/BPS in Pocket-1&2, Sec.03, Dwarka under CT-3
98	28.60605934	77.05153576	Secondary UGR/BPS in Pocket-B, Sec.03, Dwarka under CT-3
99	28.60868772	77.04481971	Secondary UGR/BPS in Pocket-C, Sec.03, Dwarka under CT-3
100	28.59936409	77.04343495	Secondary UGR/BPS in Pocket-1, Sec.12, Dwarka under CT-3
101	28.60038072	77.03172172	Secondary UGR/BPS in Pocket-B, Sec.13, Dwarka under CT-3
102	28.605463	77.034102	Secondary UGR/BPS in Pocket-2, Sec.14, Dwarka under CT-3
103	28.603768	77.032128	Secondary UGR/BPS in 760 LIG Pocket-3, Sec.14, Dwarka under CT-3
104	28.602817	77.031084	Secondary UGR/BPS in 976 LIG Pocket-3, Sec.14, Dwarka under CT-3
105	28.579437	77.04608576	Secondary UGR/BPS in Pocket-2, Sec.19, Dwarka under CT-4
106	28.58446951	77.04379418	Secondary UGR/BPS in Pocket-3, Sec.19, Dwarka under CT-4
107	28.60307039	77.0199739	Secondary UGR/BPS in 1472 SRT, Sec.16 A, Dwarka under CT-5
108	28.6029883	77.02001452	Secondary UGR/BPS in Pocket-1, Sec.16 B, Dwarka under CT-5
109	28.59984796	77.01723254	Secondary UGR/BPS in Janta Flats, Sec.16 B, Dwarka under CT-5
110	28.5867945	77.0399345	Secondary UGR/BPS in Kargil Flats (Vijayee Veer Awas Yojna), Sec.18, Dwarka under CT-5
111	28.5261181	77.1390203	Nagal Dewat booster Pit 1
112	28.526118	77.1390201	Nagal Dewat booster Pit 2
113	28.5401998	77.1207277	Ambedkar chaupal Rangपुर
114	28.654917	77.154739	Behind New Pump House Okhla WW
115	28.80221	77.0402	RWPH, Bawana
116	28.67599	77.213171	Ridge Road Reservoir
117	28.686767	77.215466	Palam Reservoir
118	28.648006	77.200464	Jhandewalan BPS near Gate
119	28.648006	77.200464	Jhandewalan Reservoir
120	28.630239	77.174985	Old Rajender Nagar BPS/ Reservoir
121	28.631334	77.031446	Mohan Garden UGR Complex
122	28.668592	77.085357	GH 14 UGR
123	28.571976	77.161698	Vasant Vihar BPS/UGR
124	28.578768	77.168099	Shanti Niketan BPS/UGR
125	28.580742	77.164517	Anand Niketan BPS/UGR
126	28.571975	77.161705	Vasant Enclave BPS/UGR
127	28.571948	77.16171	West End BPS/UGR
128	28.649614	77.201558	Varunalaya Ph-I &II
129	28.649521	77.202269	Varunalaya Ph-I &II